

Kranti Kumar & Others Vs Union Of India & Others

Court: Central Administrative Tribunal Principal Bench, New Delhi central Administrative Tribunal Principal Bench, New Delhi

Date of Decision: April 16, 2021

Hon'ble Judges: Bidisha Banerjee, Member (J); A.K. Bishnoi, Member (A)

Bench: Division Bench

Advocate: Ranvir Yadav, Subhash Gosai

Final Decision: Disposed Of

Judgement

Bidisha Banerjee, Member (J)

1. Heard learned counsels for the parties.

2. Learned counsel for the applicant submits that the present OA has become infructuous since the prayer seeking interim relief to permit the

applicant to sit for the selection was turned down.

3. Learned counsel for the respondents seeks time to file reply. However, it seems that no fruitful purpose will be served if we direct the respondents

to file a reply.

4. In view of the above submissions made by the learned counsel for the applicant, the present OA is disposed of as infructuous.